

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 61 of 2012 & IA-280 of 2012**

**&**

**Appeal No. 62 of 2012 & IA-281 of 2012**

**Dated : 24<sup>th</sup> July, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 61 of 2012 & IA-280 of 2012**

**BSES Rajdhani Power Ltd. .... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission .... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Vishal Anand  
Mr. Gaurav Dudeja**

**Counsel for the Respondent(s) : Ms. Swapna Seshadri, Amicus Curiae  
Mr. Pradeep Misra for R.1**

**Appeal No. 62 of 2012 & IA-281 of 2012**

**BSES Yamuna Power Ltd. .... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission .... Respondent(s)**

**Counsel for the Appellant (s) : Ms. Tarunima Vijra  
Mr. Dushyant Manocha**

**Counsel for the Respondent(s) : Ms. Swapna Seshadri, Amicus Curiae  
Mr. Pradeep Misra for R.1**

**ORDER**

We have heard Mr. Pradeep Misra, the learned counsel appearing for the State Commission up to Issue no. 36.

Post the matter for further reply submissions as well as for rejoinder submissions on **19.08.2014 at 12.30 p.m.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**ts/kt**